BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

MISC. APPLICATION NO. 65 OF 2025
IN
ORIGINAL APPLICATION NO. 819 OF 2022

IN THE MATTER OF:

ABHISHEK PANWAR …APPLICANT

VERSUS

U.P. POLLUTION CONTROL BOARD & ORS.
…RESPONDENTS

INDEX **N.D.O.H.: 25.09.2025**

SL. NO.	PARTICULARS	PAGES
1.	Response/Reply on behalf of UP Pollution Control Board.	1-6
2.	**ANNEXURE-1** Copy of the list of such 29 brick kilns.	7
3.	**ANNEXURE-2** True copy of CTO.	8-25
4.	**ANNEXURE-3** True copy of inspection reports.	26-54

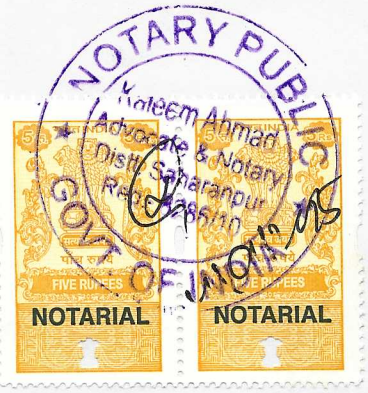
NEW DELHI
DATED: 04.09.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEWDELHI**

**M. A. NO. 65 OF 2025
IN
ORIGINAL APPLICATION NO. 819 OF 2022**

IN THE MATTER OF:
ABHISHEKPANWAR ...APPLICANT



VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD &ORS. ...RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 4, UTTAR PRADESHPOLLUTION CONTROL BOARD

I, Dr. Yogender Kumar, aged about 49 years, S/o Pyare Lal, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Saharanpur, do hereby solemnly affirm and state on oath as under:

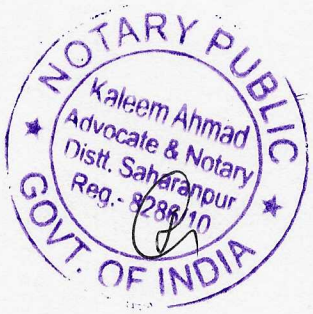
1. That I in the above noted capacity, am well conversant with the facts and records of the present case, hence am competent and authorized to swear this affidavit.

2. That by mean of an Original Application No. 819/2022 the applicant has raised a grievance against illegally operation of brick kilns in District Saharanpur which are creating pollution and causing harm to the environment.

3. That above noted matter came up for hearing on 22.04.2024 when this Hon'ble Tribunal by disposing of the

original application has directed the UPPCB to ensure the requisite action in accordance with law for imposition of EC on the brick kilns which were found defaulter and submit action taken report regarding imposition of EC/ recovery/ prosecution before the Registrar General of the Hon'ble Tribunal.

4. That in compliance of the abovesaid directions, a report of the Joint Committee dated 20.07.2024 has been filed by the UPPCB wherein it is disclosed that as per office records, there are 29 illegal and defaulter Brick Kilns which were operating having valid Consent to Operate (CTO) from UPPCB and the UPPCB has issued closure orders against the said 29 Brick Kilns under the provisions of Air (Prevention and Control of Pollution) Act, 1981, as amended. A list of such 29 brick kilns is being enclosed herewith and marked as **Annexure-1**.



5. That the said report of Joint Committee has been treated as M.A. No. 65 of 2025 which came up for hearing on 20.05.2025 when the following order was passed:

"...4. Report dated 20.07.2024 filed by UPPCB in compliance of the above order, though, states that for violation of the closure order by two brick kilns, environmental compensation of Rs. 3,12,500/- has been imposed Report does not reflect the action taken and environmental compensation imposed against the 29 brick kilns which were operating without Consent to Operate (CTO) and were defaulters, therefore, closure orders were issued against them.

5. Sh. Pradeep Misra, Learned Counsel for UPPCB seeks four weeks' time to examine the issue and file a fresh report..."

6. That as per the office record there are 29 illegal and defaulter Brick Kilns which are established without having valid Consent to Operate (CTO) from UPPCB. UPPCB has issued closure order against the said 29 Brick Kilns under the provisions of Air (Prevention and Control of Pollution) Act, 1981, as amended and they were closed.

7. That further to verify the compliance status of the closure orders issued by the UPPCB, an inspection of the said Brick Kilns was undertaken on 20.05.2025, 21.05.2025, 22.05.2025, and 23.05.2025 respectively by the officials of the UPPCB.

NOTARY PUBLIC Kaleem Ahmad Advocate & Notary Distt. Saharanpur Reg.- 8084/10 GOVT. OF INDIA

8. That further it is stated that during the course of an inspection, out of 29 defaulter Brick Kilns, 16 Brick Kilns were found dismantled. Out of rest 13 Brick Kilns, 10 Brick Kilns were found closed in compliance of the closure order issued. Rest 03 Brick Kilns have obtained consent to operate on 22.08.2024, 20.09.2024 and 17.04.2025 and are operational. The current status of 29 Brick Kilns is as under:

1.	Total Dismantled	-	16
2.	Total Closed by Board	-	10
3.	Total CTO Obtained	-	03

True copy of CTO is being annexed herewith and marked as **Annexure-2**.

True copy of inspection reports is being enclosed herewith and marked as **Annexure-3**.

9. That it is submitted that against 02 Brick Kilns, i.e. M/s Hindustan Brick Field, Village-Latifpur Nagal, Tehsil-Deoban, District-Saharanpur and M/s Adbul Hamid Brick Field, Village-Lakhanpur, District-Saharanpur, prosecution proceedings have been initiated by the UPPCB before the Special Judicial Magistrate, CBI/Pollution (Water/Air), Lucknow as they were found operational even after passing the closure order and Environmental Compensation has been imposed and realized.

NOTARY PUBLIC Kaleem Ahmad Advocate & Notary Distt. Saharanpur Reg.- 828610 GOVT. OF INDIA

10. That though Environmental Compensation was imposed against remaining 27 brick kilns which were closed and remained closed till 3 out of them have obtained Consent to Operate.

11. That it is most respectfully submitted that the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Writ Petition (C) No. 4816 of 2024 vide its judgment dated 17.07.2025, directed as under:

…"*(82) In view of the foregoing discussion, we hold that the State Pollution Control Board has no power to impose environmental compensation upon any person or Industry and it can merely file an application before the NGT under Section 15 read with Section 18 of the NGT Act for issuance of a direction to the person concerned for payment of compensation.*

(83) Accordingly, all the Writ Petitions are allowed. All the orders passed by the State Pollution Control Board imposing environmental compensation upon the petitioners, which are under challenge in the Writ Petitions, are quashed. The State Pollution Control Board will be at liberty to file applications before the NGT for award of compensation. Costs made easy.".

12. That in view of the above judgment, the Hon'ble High Court of Allahabad has categorically held that UPPCB has no authority to impose environmental compensation directly. The Board may only approach this Hon'ble Tribunal under Sections 15 and 18 of the NGT Act for such relief. Accordingly, EC has not been imposed by UPPCB in the present matter.

NOTARY PUBLIC Kaleem Ahmad Advocate & Notary Distt. Saharanpur Reg.- 2980/10 GOVT. OF INDIA

13. That it is further submitted that Hon'ble Supreme Court in Civil Appeal Nos. 757-760 of 2013; DPCC Vs. Lodhi Properties Company Ltd. and other connected matters vide judgment dated 04.08.2025 has upheld the powers of State Pollution Control Board to levy Environmental Compensation but it has been further held that it should not levy the same till the Rules are framed. In view of this fact further Environmental Compensation could not be imposed.

14. That it is submitted that the Regional Office of U.P. Pollution Control Board, Saharanpur till date has imposed Environment Compensation of Rs. 23,87,500/- upon the brick kilns. That out of abovementioned imposed amount Rs. 12,93,764.20/- has been recovered from the defaulter brick kilns.

The above facts are being placed on behalf of the Uttar Pradesh Pollution Control Board before this Hon'ble Tribunal for its kind perusal and consideration.

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 4th DAY OF SEPTEMBER, 2025 AT Saharanpur.

NOTARY PUBLIC
Kaleem Ahmad
Advocate & Notary
Distt. Saharanpur
Reg.- 8286/10
GOVT. OF INDIA

IDENTIFIED BY
KALEEM AHMAD
Advocat
Reg. No.-10533/01
Ch.-63, Civil Court, Sr
Mob.-93592062

DEPONENT

820 3041

This affidavit is made before me to-d
in my office..... A.M./P.M.
By Shri ..... Deponent
who is identified by Shri Kaleem Ahmad Advocate
The contents of the affidavit have been
explained to the deponent who admi
to understand them.
Saharanpur
U.P. INDIA

Kaleem Ahmad
Advocate & Notary

REGIONAL OFFICE UTTAR PRADESH POLLUTION CONTROL BOARD, SAHARANPUR

LIST OF 29 DEFAULTER BRICK KLINS IDENTIFIED IN DISTRICT SAHARANPUR

S. No	Name and Address of Brick Kilns	Tehsil	Operational Status	Consent upto	Closer order (when issues/effected)
1	Bharat Brick Supply, Village Chandpur Kayasth, Teh. Deoband, Saharanpur	Deoband	Closed	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
2	Kisan Gramodyog Sansthan, Village Miragpur, Deoband Saharanpur	Deoband	Closed	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
3	Malik Bhatta Udyog, Fatehpur Kalan Deoband, Saharanpur	Deoband	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
4	Shivam Brick Field, Sultanpur Bastam, Saharanpur	Deoband	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
5	Taj Brick Field, Talhedi Bujurg, Saharanpur	Deoband	Closed	N/A	12 / सी–3 / कैम्प / वायु–689 / ईंट भटटा / बन्दी आदेश / 2023 दिनांक–06.04.2023
6	Umar Bricks Udyog, Village Gopali, Deoband, Saharanpur	Deoband	Closed	N/A	एच04263 / सी–3 / वायु–541 / सहा0 / 23 दिनांक–15.12.2023
7	Arti Brick Field (fool) Kundabasi Nakur, Saharanpur	Nakur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
8	Chaudhary Brick Field, Kumharheda,Nakur, Saharanpur	Nakur	Closed	N/A	एच04264 / सी–3 / वायु–533 / सहा0 / 23 दिनांक–15.12.2023
9	Hindustan Brick Field,Village Latifpur nagal, tehsil deoband Distt. Saharanpur	Deoband	Closed	N/A	एच41749 / सी–3 / वायु–285 / सहा0 / 2019 दिनांक–23.09.2019
10	Kisan Brick field, Hussainpur urf Nawada ,Nakur, Saharanpur	Nakur	Closed	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
11	New Qureshi Bricks Supply, Village Taharpur Saharanpur	Sadar Saharanpur	Closed	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
12	Shri Balaji Garamoudyog vikas Sansthan, Salharpur, Saharanpur	Nakur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
13	Lata Devi Bricks Supply, Chandibhank Road, Behat, Saharanpur	Behat	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
14	New Golden Brick field old name Raja Brick Field Sadaf Brick Field Old Name A.V.R. Brick Menu Co. Village Chaaupur Muzaffarabad, Behat,Saharanpur	Behat	Operational	CTO issued 06/09/2024-31/07/2027	एच12284 / सी–3 / वायु–687 / सहा0 / 2024 दिनांक–10.06.2024
15	Surya Brick Field, Shekhupura Muzaffarabad, Saharanpur	Behat	Operational	CTO issued 01/08/2024-31/07/2029	एच12283 / सी–3 / वायु–691 / सहा0 / 2024 दिनांक–12.06.2024
16	Dhiraj Brick Udyog, Village Khanpur, Saharanpur	Rampur Maniharan	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
17	Qureshi Bricks Supply, Village Daramilkan. Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
18	Abdul Hamid Brick Field,Village Lakhnaur,Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच22401 / सी–3 / वायु–287 / सहा0 / व0आ0 / 2018 दिनांक–22.06.2018
19	Friends Brick Works, Village Sikri, Teh. & Distt. Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच22496 / सी–3 / वायु–289 / सहा0 / बं.आ. / 2018 दिनांक–22.06.2018
20	Hindustan Brick Field, Village Sawalpur Nawada, Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
21	Kamboj Brick Field, Kutubpur Haroda, Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
22	Kumar Brick Field, (A.V.R.) Janta Road, Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
23	Kumud Brick Field, Chakadampur, Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
24	Madiha Brick Field, Village Sardarhedi, Haroda, Saharanpur	Behat	Closed	N/A	एच22495 / सी–3 / वायु–286 / सहा0 / बं.आ. / 2018 दिनांक–22.06.2018
25	Qureshi Brick Supplier, Dara Milakpur, Saharanpur	Sadar Saharanpur	Dismantled	N/A	
26	Pulkit Brick Field, Bhalaswa Ishapur, Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
27	Shakumbari Brick Udyog, Chak Adampur, Saharanpur	Sadar Saharanpur	Dismantled	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
28	Standard Brick Supply, Patni chilkana, Saharanpur	Sadar Saharanpur	Closed	N/A	एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021
29	Ujala Brick Field Old Name India Brick Field, Firozabad, Chilkana Saharanpur	Sadar Saharanpur	Operational	CTO issued 17/04/2025-31/07/2029	एच25679 / सी–3 / वायु–690 / सहा0 / 2025 दिनांक–12.03.2025

Annexure-02 8

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE **Application Id : 27449973**

217102/UPPCB/Saharanpur(UPPCBRO)/CTO/both/SAHARANPUR/2024 **Date: 22/08/2024**

To,

M/s

SURYA BRICKS UDYOG

VILLAGE SHEKHUPURA, TEHSIL BEHAT, DISTRICT SAHARAPUR,247129

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SURYA BRICKS UDYOG** located at **VILLAGE SHEKHUPURA, TEHSIL BEHAT, DISTRICT SAHARAPUR,247129**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SURYA BRICKS UDYOG **granted for the period from 01/08/2024 to 31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BRICKS	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.5**	**Septic Tank**	**SEPTIC TANK/SOAK PIT TANK**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER EPA NORMS
2	BOD	AS PER EPA NORMS
3	COD	AS PER EPA NORMS

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2024.08.22 14:54:58 +05'30'

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	BRICK KILN	WOOD/COAL	01	Particulate Matter	AS PER EPA NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER EPA NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2024.08.22 14:55:10 +05'30'

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
2. Exhaust pipe of DG Set should be as per board norms.
3. Ambient air quality and process emission monitoring report should be submitted within a month time.

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2024.08.22 14:55:21 +05'30'

4. Air pollution control device Such as "Gravitational settling chamber" should be installed operated and maintained in such a way that quality of air pollutants must be well within Board norms.
5. The industry shall ensure to submit design of APCS, layout and efficiency details.
6. The plant shall be operated in such a way that ambient air quality must be well within norms.
7. This consent is valid only for Present existing production capacity as per application form.
8. Fly ash shall be disposed of in such way that environment and health of people should not be adverts affected.
9. The Brick Kiln should submit the license from Jila Panchayat and follow the license condition.
10. If any complaints regarding pollution against the brick kiln is found to Board. The consent order may be revoked.
11. The brick kiln shall installed water sprinkler for suppression of dust during loading and unloading of the brick.
12. Unit is directed to use Coal pieces maximum up to 20mm size to minimize air pollution.
13. This consent order is not valid for "fruit-belt "area.
14. The brick work/tile lining should be adopted around the brick kiln to prevent dust emission.
15. The brick kiln shall follow the order of Honorable National Green Tribunal, New Delhi in O.A. No. 288/2013 & O.A. No. 718/2017 and Hon'ble High Court order given time to time.
16. The brick kiln shall follow the order of Honorable Supreme Court/National Green Tribunal/ High Court order given time to time.
17. The brick kiln shall comply the all condition imposed by District/State Level Environment Impact Assessment Authority in E.C. before operating the Brick Kiln.
18. The consent for brick kiln will be valid up to the period of E.C. for mining of clay.
19. In compliance of the directions issued by the Central Pollution Control Board letter No 4877/4911 dated 27.06.2017 following instructions are given:-
(a) The brick kiln must submit a time bound proposal for converting the kiln in zig zag brick setting with a month and after converted to operated on induced draft, instead of natural draft (Rectangular and zig zag brick setting).
(b) Moving area around brick kiln should be pakka, so that dust (fugitive emission) should be controlled.
(c) Dust (Rabish) should be cleaned around brick kiln and not to be collected at one point.
20. Spent organic, solvent oily residue pet coke, filter press cake (hazardous waste) and other waste such as plastic rubber, leather shall not be used as fuel in the brick kiln.
21. A green belt of 20 meter width or 33% of total area (whichever is less) should be developed around the brick kiln premises.
22. This consent will be valid for induced draft kiln (Rectangular and zig zag brick setting). So the brick kiln should be converted in due course of time.
23. Proper record regarding water consumption for suppression of dust around the Brick Kiln should be maintained by the unit.
24. This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.
25. At least 20% bio fuel such as bio brackets must be used in your brick kiln as per availability.
26. U.P. Pollution Control Board reserves its right to alter, add to delete any condition depending on the circumstance.
27. It will be the responsibility of the Brick Kiln owner to make such arrangements in their Brick Kilns for Safety of workers working on Brick Kilns, especially women workers. There should be adequate lighting at night on the brick kilns and the houses of the workers should be constructed in such a way that they can be properly protected.
28. This Consent will be subject to the orders issued in Hon'ble High Court Allahabad, Sohanveer V/s Shri Manoj Singh Secretary, Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow

Yogender Kumar
Digitally signed by Yogender Kumar
Date: 2024.08.22 14:57:00 +05'30'

and others.

29. This Consent will be subject to the orders issued in Hon'ble NGT, OA NO 819/2022 Abhishek Panwar Vs Uppcb & Others.

30. This Consent will be subject to the orders issued in Hon'ble NGT, OA NO 309/2022 Ram Bharose Tomar Vs State of U.P.

31. The Brick kiln is directed to submit N.O.C from U.P. Ground Water Department for the abstraction of ground water within one month.

32. In the view of said Brick kiln site is Situated within the area of Nagar Nigam, Saharanpur near a school, a time-bound proposal with technical details should be submitted within 06 months regarding shifting brick kiln to another suitable place elsewhere, after that this consent has been deemed cancelled.

33. Brick Kiln should also be ensured that illegal liquor is not produced at their kiln. If this is found on Brick Kiln, then this will be the responsibility of the kiln owner for further legal action against Brick Kiln.

34. In case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of issue of CTE/CTO/CCA, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

35. Brick kiln owner shall submit CA Certified balance sheet within 01 month for the actual calculation of the Consent Fees. In case of any liability arise against the former brick kiln owner while operating in the former name,shall be ensured to be paid by the present owner of the brick kiln.

36. This consent can be revoked if a Public Grievance is received and confirmed against the Brick Kiln.

Yogender Kumar
Digitally signed by Yogender Kumar
Date: 2024.08.22 14:57:12 +05'30'

REGIONAL OFFICER
SAHARANPUR

Copy to:

CEO-3, UTTAR PRADESH POLLUTION CONTROL BOARD, LUCKNOW FOR INFORMATION.

Yogender Kumar
Digitally signed by Yogender Kumar
Date: 2024.08.22 14:57:31 +05'30'

REGIONAL OFFICER
SAHARANPUR

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN **Application Id : 28106918**

221021/UPPCB/Saharanpur(UPPCBRO)/CTO/both/SAHARANPUR/2024 **Date: 20/09/2024**

To,

M/s

NEW GOLDEN BRICKS FIELD OLD NAME RAJA BRICKS FIELD
VILLAGECHAUPUR PARGANA MUZAFRABAD TEHSIL BEHAT, DISTRICT SAHARANPUR U.P.,SAHARANPUR,247129

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NEW GOLDEN BRICKS FIELD OLD NAME RAJA BRICKS FIELD** located at **VILLAGECHAUPUR PARGANA MUZAFRABAD TEHSIL BEHAT, DISTRICT SAHARANPUR U.P.,SAHARANPUR,247129**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NEW GOLDEN BRICKS FIELD OLD NAME RAJA BRICKS FIELD **granted for the period from 06/09/2024 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BRICKS	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.5	Septic Tank	SEPTIC TANK/SOAKPIT TANK

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER EPA NORMS
2	BOD	AS PER EPA NORMS

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2024.09.20 16:59:36 +05'30'

3	COD	AS PER EPA NORMS

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	BRICK KILN	WOOD/COAL	01	Particulate Matter	AS PER EPA NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER EPA NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2024.09.20 16:59:47 +05'30'

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Strict compliance of points as described below are to be ensured and the compliance report should be submitted within a month.
2. Exhaust pipe of DG Set should be as per board norms.
3. Ambient air quality and process emission monitoring report should be submitted within a month time.

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2024.09.20 16:59:58 +05'30'

4. Air pollution control device Such as "Gravitational settling chamber" should be installed operated and maintained in such a way that quality of air pollutants must be well within Board norms.
5. The industry shall ensure to submit design of APCS, layout and efficiency details.
6. The plant shall be operated in such a way that ambient air quality must be well within norms.
7. This consent is valid only for Present existing production capacity as per application form.
8. Fly ash shall be disposed of in such way that environment and health of people should not be adverts affected.
9. The Brick Kiln should submit the license from Jila Panchayat and follow the license condition.
10. If any complaints regarding pollution against the brick kiln is found to Board. The consent order may be revoked.
11. The brick kiln shall installed water sprinkler for suppression of dust during loading and unloading of the brick.
12. Unit is directed to use Coal pieces maximum up to 20mm size to minimize air pollution.
13. This consent order is not valid for "fruit-belt "area.
14. The brick work/tile lining should be adopted around the brick kiln to prevent dust emission.
15. The brick kiln shall follow the order of Honorable National Green Tribunal, New Delhi in O.A. No. 288/2013 & O.A. No. 718/2017 and Hon'ble High Court order given time to time.
16. The brick kiln shall follow the order of Honorable Supreme Court/National Green Tribunal/ High Court order given time to time.
17. The brick kiln shall comply the all condition imposed by District/State Level Environment Impact Assessment Authority in E.C. before operating the Brick Kiln.
18. The consent for brick kiln will be valid up to the period of E.C. for mining of clay.
19. In compliance of the directions issued by the Central Pollution Control Board letter No 4877/4911 dated 27.06.2017 following instructions are given:-
(a) The brick kiln must submit a time bound proposal for converting the kiln in zig zag brick setting with a month and after converted to operated on induced draft, instead of natural draft (Rectangular and zig zag brick setting).
(b) Moving area around brick kiln should be pakka, so that dust (fugitive emission) should be controlled.
(c) Dust (Rabish) should be cleaned around brick kiln and not to be collected at one point.
20. Spent organic, solvent oily residue pet coke, filter press cake (hazardous waste) and other waste such as plastic rubber, leather shall not be used as fuel in the brick kiln.
21. A green belt of 20 meter width or 33% of total area (whichever is less) should be developed around the brick kiln premises.
22. This consent will be valid for induced draft kiln (Rectangular and zig zag brick setting). So the brick kiln should be converted in due course of time.
23. Proper record regarding water consumption for suppression of dust around the Brick Kiln should be maintained by the unit.
24. This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.
25. At least 20% bio fuel such as bio brackets must be used in your brick kiln as per availability.
26. U.P. Pollution Control Board reserves its right to alter, add to delete any condition depending on the circumstance.
27. It will be the responsibility of the Brick Kiln owner to make such arrangements in their Brick Kilns for Safety of workers working on Brick Kilns, especially women workers. There should be adequate lighting at night on the brick kilns and the houses of the workers should be constructed in such a way that they can be properly protected.
28. This Consent will be subject to the orders issued in Hon'ble High Court Allahabad, Sohanveer V/s Shri Manoj Singh Secretary, Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow

Yogender Kumar
Digitally signed by Yogender Kumar
Date: 2024.09.20 17:00:10 +05'30'

and others.

29. This Consent will be subject to the orders issued in Hon'ble NGT, OA NO 819/2022 Abhishek Panwar Vs Uppcb & Others.

30. This Consent will be subject to the orders issued in Hon'ble NGT, OA NO 309/2022 Ram Bharose Tomar Vs State of U.P.

31. The Brick kiln is directed to submit N.O.C from U.P. Ground Water Department for the abstraction of ground water within one month.

32. In the view of said Brick kiln site is Situated within the area of Nagar Nigam, Saharanpur near a school, a time-bound proposal with technical details should be submitted within 06 months regarding shifting brick kiln to another suitable place elsewhere, after that this consent has been deemed cancelled.

33. Brick Kiln should also be ensured that illegal liquor is not produced at their kiln. If this is found on Brick Kiln, then this will be the responsibility of the kiln owner for further legal action against Brick Kiln.

34. In case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of issue of CTE/CTO/CCA, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

35. Brick kiln owner shall submit CA Certified balance sheet within 01 month for the actual calculation of the Consent Fees. In case of any liability arise against the former brick kiln owner while operating in the former name, shall be ensured to be paid by the present owner of the brick kiln.

36. This consent can be revoked if a Public Grievance is received and confirmed against the Brick Kiln.

Yogender Kumar
Digitally signed by Yogender Kumar
Date: 2024.09.20 17:00:22 +05'30'

REGIONAL OFFICER
SAHARANPUR

Copy to:

CEO-3, UTTAR PRADESH POLLUTION CONTROL BOARD, LUCKNOW FOR INFORMATION.

Yogender Kumar
Digitally signed by Yogender Kumar
Date: 2024.09.20 17:00:34 +05'30'

REGIONAL OFFICER
SAHARANPUR

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE **Application Id : 31165854**

236996/UPPCB/Saharanpur(UPPCBRO)/CTO/both/SAHARANPUR/2025 **Date: 17/04/2025**

To,

M/s

UJALA BRICK FIELD OLD NANE INDIA BRICK FIELD
VILLAGE FIROZABAD, TEHSIL AND DISTT. SAHARANPUR,SAHARANPUR,247231

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **UJALA BRICK FIELD OLD NANE INDIA BRICK FIELD** located at **VILLAGE FIROZABAD, TEHSIL AND DISTT. SAHARANPUR,SAHARANPUR,247231**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA UJALA BRICK FIELD OLD NANE INDIA BRICK FIELD **granted for the period from 17/04/2025 to 31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BRICKS	22000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.5 KLD	Septic Tank	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

Yogender Kumar
Digitally signed by Yogender Kumar
Date: 2025.04.17 15:19:05 +05'30'

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	As Per Norms
2	TSS (mg/L)	As Per Norms
3	pH	As Per Norms

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	BRICK KILN	COAL/WOOD	01	Particulate Matter	30 Meter above ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As Per Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2025.04.17 15:19:20 +05'30'

per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is being issued to UJALA BRICK FIELD OLD NANE INDIA BRICK FIELD, VILLAGE FIROZABAD, TEHSIL AND DISTT. SAHARANPUR-247231 for the production of Bricks - 22000 no./day.

2- The Brick kiln shall ensure to discharge the domestic waste water through soak pit/septic tank.

3- The unit/ Brick kiln should be obtaining NOC/registration (whichever applicable) from State Ground Water Authority within 03 months for abstraction of ground water and informed in this office timely.

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2025.04.17 15:19:37 +05'30'

4- The Latest Chartered Accountant Audited balance sheet of the brick kiln (Net fixed assets + Net current assets - current liabilities) should be submitted to this office every year.
5- The Brick Kiln shall ensure to submit the Environment statement within time frame (up to 30 September of each year).
6- The Brick Kiln shall ensure to dispose off the Fly ash as per rules prescribed by the Govt. time to time.
7- The Brick Kiln shall use good quality pulverized coal, wood only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre etc. is found used in the process.
8- The Brick Kiln shall ensure to submit the license obtained from Zila Panchayat and concern Mining department and shall follow the license conditions.
9- The Brick Kiln shall install water sprinkler for suppression of dust during loading and unloading of the bricks.
10- The said order will be valid only if the site of the brick kiln is in accordance with the guidelines and compliance of the instructions issued under the notification dated 22.02.2022 and 15.12.2023 of the Ministry of Environment, Forest and Climate Change, Government of India should be ensured.
11- The brick kiln shall ensure to obtained the environmental clearance for mining of brick earth and submitted it to this office, if applicable as per the latest notification of Govt. of Uttar Pradesh/MoEFCC.
12- The unit shall develop green belt as per the protocol attached with the UPPCB's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on UPPCB's website. The plantation of saplings should be completed within 04 months' time and action taken report shall be submitted to this office. Failing which consent would be revoked without serving any notice to the industry.
13- The Brick Kiln shall ensure to comply with the provisions of The Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rule 2012.
14- In compliance of direction issued by Central Pollution Control Board vide letter no-4877-4911, dated 27-06-2017 to all State following conditions are also applicable on the Brick kiln:
a) Provide status on conversion of natural draft to induced draft Brick kilns (with rectangular kiln shape and zig-zag brick setting).
b) All the moving area around the main Brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.
c) Ensure that fine dust not to accumulate all around the Brick Kiln.
15- This consent will be valid for Zig Zag brick Kiln (Natural/ Induced Draft with Rectangular Shape). Make sure to send the compliance report to this office after converting the brick kiln into Zig Zag technology (Natural/ Induced Draft with Rectangular Shape) within prescribed time otherwise this CTO will deemed to be revoked no further notice issued regarding this subject.
16- The operation of Brick Kiln should be such way that produce emission should not have any adverse effect on the nearby environment or the population.
17- If Consent fee is due on brick kiln, then it is mandatory to brick kiln submit that fee to the Board.
18- The Brick Kiln shall ensure the water sprinkling three or four times daily in Brick Kiln campus for control of dust emission.
19- The brick kiln shall ensure to comply all instructions given by CPCB/UPPCB regarding establishment of port holes, ladder, platform and it will be properly maintained.
20- The brick kiln shall to comply all the instructions/directions given by Hon'ble Supreme court, Hon'ble National green tribunal, Hon'ble High court, CPCB/UPPCB time to time as per Environmental point of view.
21- The Brick Kiln shall submit the latest stack emission & ambient air monitoring report with every three month positively to the board by NABL authorized Laboratory.
22- In case of any public grievance against the Brick Kiln and confirmation of the same, then CTO certificate deemed to be cancelled.
23- At least 20% bio fuel such as bio brackets must be used in your brick kiln as per availability.

Yogender Kumar Digitally signed by Yogender Kumar Date: 2025.04.17 15:19:50 +05'30'

24- This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.

25- The Brick Kiln should develop proper pucca roads in the premises of Brick Kiln to avoid the dust emission from transportation of the vehicles.

26- If any Closure Order issued by State Pollution Control board or CPCB, then this CTO is only valid after revoking of Closure order issued by State pollution control board or CPCB. This is mandatory the brick kiln could not operate without revoking the closure order. The CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

27- All the effective measures must be taken to prevent ambient air pollution due to plying of the vehicles during loading/unloading of bricks.

28- The maintenance and operation of Air Pollution control system/fugitive dust control system should be done properly. The stack emission quality and ambient air quality should conform to the prescribed standards.

29- This CTO is Being Issued as per the provisions of the Air (Prevention and control of Pollution) Act 1981 and the Water (Prevention and control of Pollution) Act 1974.

30- All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities.

31- If the documents/information submitted by the applicant/project proponent were found incorrect or false at any point of time, this consent order shall automatically stand void.

Yogender Kumar

Digitally signed by Yogender Kumar
Date: 2025.04.17 15:20:05 +05'30'

REGIONAL OFFICER
SAHARANPUR

Copy to:

REGIONAL OFFICER
SAHARANPUR

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-A3

मैसर्स सूर्या ब्रिक फील्ड, ग्राम–शेखुपुरा, मुज्जफराबाद, तहसील–बेहट, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–23.05.2025 को किया गया। निरीक्षण के दौरान ईंट भट्टा संचालित पाया गया तथा ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच12283/सी–3/वायु–691/सहा0/2024 दिनांक–12.06.2024 के माध्यम से जारी बन्दी आदेश को निक्षेपित किया गया। वर्तमान में ईंट भट्टे को राज्य बोर्ड से सहमति जल व वायु निर्गत है, जिसकी वैधता अवधि दिनांक–31.07.2029 तक है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/5/2025

मैसर्स न्यू गोल्डन ब्रिक फील्ड पूर्वनाम राजा ब्रिक फील्ड, ग्राम–चाऊपुर, मुज्जफराबाद, तहसील–बेहट, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–23.05.2025 को किया गया। निरीक्षण के दौरान ईंट भट्टा संचालित पाया गया तथा ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक– एच12284/सी–3/वायु–687/सहा0/2024 दिनांक–10.06.2024 के माध्यम से जारी बन्दी आदेश को निक्षेपित किया गया। वर्तमान में ईंट भट्टे को राज्य बोर्ड से सहमति जल व वायु निर्गत है, जिसकी वैधता अवधि दिनांक–31.07.2027 तक है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स उजाला ब्रिक फील्ड पूर्वनाम इण्डिया ब्रिक फील्ड, ग्राम–फिरोजाबाद, चिलकाना, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–23.05.2025 को किया गया। निरीक्षण के दौरान ईंट भट्टा संचालित पाया गया तथा ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच25679/सी–3/वायु–690/सहा0/2025 दिनांक–12.03.2025 के माध्यम से जारी बन्दी आदेश को निक्षेपित किया गया। वर्तमान में ईंट भट्टे को राज्य बोर्ड से सहमति जल व वायु निर्गत है, जिसकी वैधता अवधि दिनांक–31.07.2029 तक है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

24/5

मैसर्स किसान ब्रिक फील्ड, ग्राम–हुसैनपुर उर्फ नवादा, तहसील–नकुड, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच63469 / सी–3 / 1644–1670 / सा–234 / बं.आ. / 2021 दिनांक–15.07.2021 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

24/5/2025

मैसर्स भारत ब्रिक सप्लाई, ग्राम–चॉदपुर कायस्थ, तहसील–देवबन्द, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स किसान ग्रामोद्योग संस्थान, ग्राम–मिरगपुर, तहसील–देवबन्द, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स ताज ब्रिक फील्ड, ग्राम–तल्हेडी बुजुर्ग, तहसील–देवबन्द, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–12/सी–3/कैम्प/वायु–689/ईंट भट्टा/बन्दी आदेश/2023 दिनांक–06.04.2023 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स उमर ब्रिक्स उद्योग, ग्राम–गोपाली, तहसील–देवबन्द, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच04263/सी–3/वायु–541/सहा0/23 दिनांक–15.12.2023 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

क्षेत्रीय अधिकारी

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

मैसर्स चौधरी ब्रिक फील्ड, ग्राम–कुम्हारहेडा, तहसील–नकुड, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच04264/सी–3/वायु–533/सहा0/23 दिनांक–15.12.2023 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स हिन्दुस्तान ब्रिक फील्ड, ग्राम–लतीफपुर नागल, तहसील–देवबन्द, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच22497/सी–3/वायु–285/सहा0/ब0आ0/2018 दिनांक–22.06.2018 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स स्टैन्र्डड ब्रिक सप्लाई, ग्राम–पटनी, चिलकाना, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सैमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स मदीहा ब्रिक फील्ड, ग्राम–सरदारहेडी, हरौडा, तहसील–बेहट, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच22495/सी–3/वायु–286/सहा0/बं.आ./2018 दिनांक–22.06.2018 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स न्यू कुरैशी ब्रिक सप्लाई, ग्राम–ताहारपुर, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–22.05.2025 को किया गया। निरीक्षण के समय उक्त ईंट भट्टा बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से जारी बन्दी आदेश के अनुपालन में ईंट भट्टा पूर्णतः बन्द पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स लता देवी ब्रिक्स सप्लाई, चण्डीमांक रोड,तहसील–बेहट, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/5/2025

मैसर्स धीरज ब्रिक उद्योग, ग्राम–खानपुर, तहसील–रामपुर मनिहारान, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को गौशाला में परिवर्तित कर लिया गया है। (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/5/25

मैसर्स कुरैशी ब्रिक सप्लाई, ग्राम–दरा मिलकान, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/5/25

मैसर्स अब्दुल हमीद ब्रिक फील्ड, ग्राम–लाखनौर, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच22401/सी–3/वायु–287/सहा0/ब0आ0/2018 दिनांक–22.06.2018के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टेके स्थान पर बैंकेट हाल स्थापित पाया गया। तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को बैंकेट हाल में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/5/25

मैसर्स फ्रैन्डस ब्रिक वर्क्स, ग्राम–सिकरी चिलकाना, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच22496/सी–3/वायु–289/सहा0/बं.आ./2018 दिनांक–22.06.2018के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स हिन्दुस्तान ब्रिक फील्ड, ग्राम–सांवलपुर नवादा, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स मलिक भट्टा उद्योग, ग्राम–फतेहपुर कलां, तहसील–देवबन्द, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

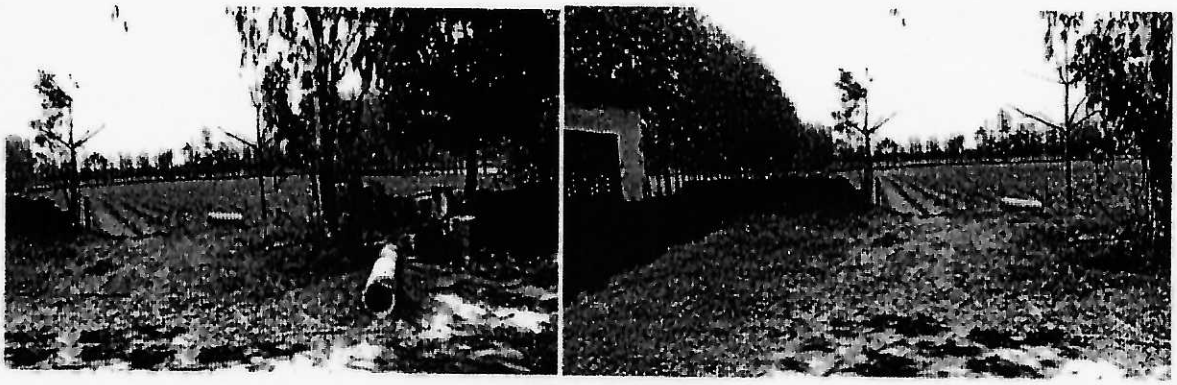
(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स शिवम ब्रिक फील्ड, ग्राम–सुल्तानपुर बास्तम, तहसील–देवबन्द, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–20.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।



(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/7/25

मैसर्स काम्बोज ब्रिक फील्ड, ग्राम–कुतुबपुर हरौडा, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–21.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स कुमार ब्रिक फील्डपूर्वनाम ए0वी0आर0 ब्रिक फील्ड, जनता रोड, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–21.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स कुमुद ब्रिक फील्ड, ग्राम–चकआदमपुर तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–21.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/01/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/7/25

मैसर्स कुरैशी ब्रिक सप्लायर, दरामिल्कपुर, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–21.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)
प्रयोगशाला सहायक

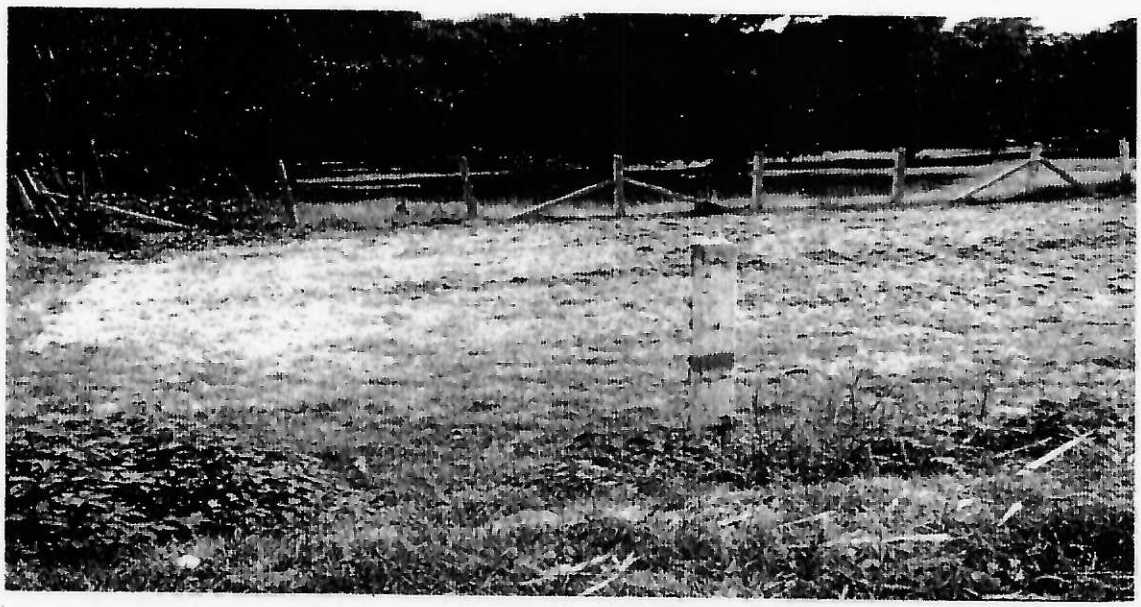
(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स पुलकित ब्रिक फील्ड, ग्राम–भलस्वा ईसापुर, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–21.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।



(संजय जायसवाल)
प्रयोगशाला सहायक

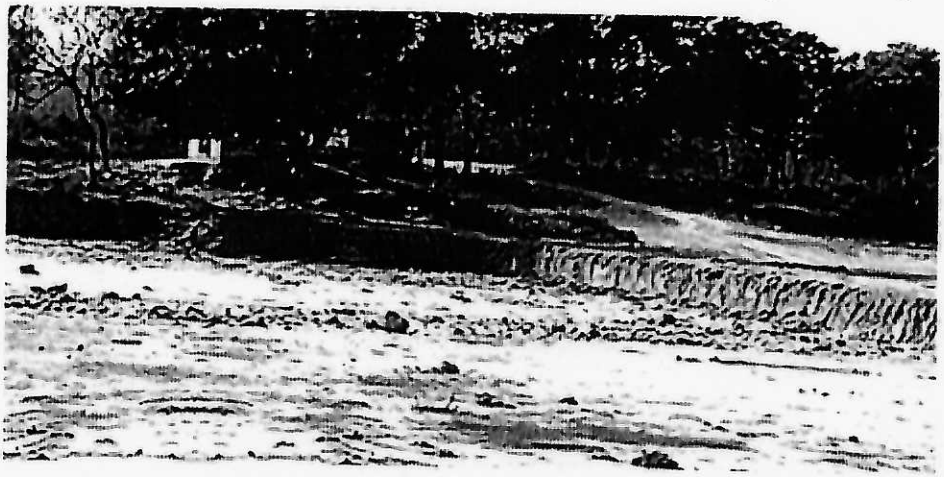
(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स शाकुम्बरी ब्रिक उद्योग, ग्राम–चकआदमपुर, तहसील व जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–21.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।



(संजय जायसवाल)
प्रयोगशाला सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी

मैसर्स श्री बालाजी ग्रामोद्योग विकास संस्थान, ग्राम–साल्हारपुर, तहसील–नकुड, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–23.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
21/8/25

मैसर्स आरती ब्रिक फील्ड, ग्राम–नया कुण्डा (कुण्डाबसी), तहसील–नकुड, जनपद–सहारनपुर की स्थलीय निरीक्षण आख्या।

प्राप्त निर्देशों के अनुपालन में उपरोक्त संदर्भित ईंट भट्टे का औचक निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक–23.05.2025 को किया गया। उक्त ईंट भट्टे को बोर्ड मुख्यालय के पत्रांक–एच63469/सी–3/1644–1670/सा–234/बं.आ./2021 दिनांक–15.07.2021 के माध्यम से बन्दी आदेश जारी किया गया है। निरीक्षण के दौरान उक्त स्थल पर ईंट भट्टा स्थापित नही पाया गया तथा मौके पर उपस्थित लोगों द्वारा अवगत कराया गया कि ईंट भट्टे की जमीन को खेती में परिवर्तित कर लिया गया है (फोटोग्राफ संलग्न)।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(प्रमोद सेमवाल)
वैज्ञानिक सहायक

(पवन कुमार)
अवर अभियंता

क्षेत्रीय अधिकारी
24/6/2025